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(e) if so, the aclion proposed to be taken in terms of parts (a) to (c) above?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The National Commission for Women has suggested certain amendments in the Dowry Prohibition Act. It has recommended that the dowry taker as well as the abettor should be punished for the offence but the dowry giver should be excluded. A person giving dowry is, in truth, a victim of the dowry system. According to information available, the Commission has not specifically suggested framing of laws to ban remarriage of those men whose wives had been burnt for dowry. Further, no suggestion from the Commission observing 1999 as Dowryless year, has been received.

(d) and (e) The review of laws is an ongoing process and due consideration is given to the proposals received from the National Commission for Women and other quarters. The Government is committed to remove the stigma of dowry and other social evils in the society. The Government is alive to the needs of the changing society and has been continuously modifying and amending the existing laws with a view to making them more effective.

Apart from legal reforms, the Central Government has, from time to time, been writing to the State Governments stressing the need to take preventive, punitive and rehabilitative measures in connection with crime against women. The measures suggested by the Central Government include, inter alia, appointment of Dowry Prohibition Officers, setting up of Women Cell in police stations, wider recruitment of women police officers and gender sensitisation training to police personnel, etc.

Involvement of Terrorists in Hawala Scam

794. SHRI KULDIP NAYYAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the hawala scam came to light during a raid on the places of terrorists:
- (b) if so, what action has been taken against the terrorists; and
- (c) whether the courts took any notice of terrorists' aspect?

THE MINISTER OF HOME AFFAIRS (SHRIL.K. ADVANI): (a) to (c)No, Sir. Itmay, however, be mentioned that during the course

of investigation of a terrorist funding case where the Hawala channel was adopted for funding the terrorists of Jammu and Kashmir, some diaries and files containing details of various receipts and disbursements were recovered.

After the completion of investigation of the said case, five persons, namely, Ashfaque Hussain Lone, Shahabuddin Ghauri, Mohd. Yusuf Shah, Mohd. Ahsan Dar and Dr. Mohd. Ayub Thakur, who were found connected with the terrorist activities, were chargesheeted on 23.3.1992 in the Designated Court, Delhi.

The Court took cognizance of the chargesheet and the case is now under trial.

Rajiv-Longowal Accord

795. SHRI KARTAR SINGH DUGGAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of Rajiv-Longowal Accord:
- (b) the components of the Accord which have been implemented and with what results; and
 - (c) what are its future prospects?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Rajiv-Longowal Accord included 11 items, out of which 8 items have been implemented and the remaining 3 items which are still to be implemented are:

- (1) All India Gurudwaras Act.
- (2) Territorial Claim; and
- (3) Sharing of River Waters.
- (b) A statement indicating the components of the Accord which have been implemented along with the results is enclosed, [see below]
- (c) The Government of India is fully committed to implement the pending clauses of the Rajiv-Longowal Accord and to strive for a comprehensive settlement of all outstanding issues. Sincere efforts are continuing to find a common acceptable solution to the outstanding issues relating to Territorial Claims and Sharing of River waters in consultation with the concerned State Governments. As regards enactment of All India Gurudwara Bill, it may be mentioned that the same requires in-depth study from the constitutional and legal aspects and also requires consultation with State/Union Territory Governments and other concerned parties. The matter is still in process.